

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 110 OF 2018**

**Dated: 27<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Kerala State Electricity Board Ltd.**

**.... Appellant(s)**

**Versus**

**Kerala State Electricity Regulatory Commission**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. P. V. Dinesh  
Ms. Arushi Singh

Counsel for the Respondent(s) : -

**ORDER**

None appeared on behalf of the Respondent.

Another four weeks' time is granted to the learned counsel appearing for the Respondent to enable him to file reply on or before 27-08-2018 after serving copy on the other side. Thereafter, three weeks' time is granted to the learned counsel appearing for the Appellant to file rejoinder on or before 18-09-2018, after serving copy on the other side.

List the matter on **04-10-2018**, as agreed by the learned counsel appearing for both the parties.

**(S. D. Dubey)**  
**Technical Member**

*Bn/pr*

**(Justice N. K. Patil)**  
**Judicial Member**